

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1406/ND/2018

In the matter of :

Superlative Products (P) Ltd

..PETITIONER

Vs.

Gem Batteries (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 21.1.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor: Mr. Dhruv Jain Saikia, Advocate

For the Respondent/Corporate Debtor :

For the Intervene:

ORDER

Learned Counsel for the petitioner is present. None appears for the Corporate Debtor. It is represented by Ld. Counsel for the Petitioner that the Corporate Debtor has filed an affidavit that the Corporate Debtor is not in a position to answer the claim as raised. However, the said affidavit is not available in the Court file. In the circumstances, the Bench Officer is directed to ascertain the filing of the said affidavit and up-date the records of this Tribunal provided it is filed and up-date the records with the said affidavit.

List on 28.1.2019.

— Sel —)

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit